

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 101

CP (IB) No. 295/Chd/Pb/2023

IN THE MATTER OF:

Tarsem Kumar Sharda

...Petitioner

Under Section: 94(1), IBC 2016

Order delivered on 15.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner :

Mr. Aalok Jagga, Advocate

Mr. APS Madaan, Advocate

For the RP:

Mr. Vashisth, Advocate

For the Kotak Mahindra Bank-Creditor: Mr. Vivek Sethi, Advocate

ORDER

It is stated by Ld. Counsel for Creditor Bank that he has recently engaged in this case and he has yet to file his vakalatnama. Let the same be filed during the course of day. Ld. Counsel for the creditor is directed to file objections to the report within one week with a copy in advance to the counsel opposite. Last opportunity is granted failing which right to file the objections will be struck off. Response, if any, to the objection be filed by Petitioner/RP within one week with a copy in advance to the counsel opposite. Let the matter be listed on 21.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti